

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
3384/2017

(Arising out of impugned final judgment and order dated 18/07/2016
in CRLA No. 613/1983 passed by the High Court Of Judicature at
Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

NET RAM

Respondent(s)

(With appln. (s) for c/delay in filing SLP & exemption from filing
O.T.)

Date : 27/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Rajiv Yadav, Adv.
Ms. Pallavi Pratap, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

(Madhu Bala)
Court Master

(Veena Khera)
Court Master